

THE MYSORE STATE LEGISLATURE (DELEGATION OF
POWERS) ACT, 1971

No. 23 OF 1971

[26th June, 1971]

An Act to confer on the President the power of the Legislature of the
State of Mysore to make laws.

BE it enacted by Parliament in the Twenty-second Year of the
Republic of India as follows:—

1. This Act may be called the Mysore State Legislature (Delegation Short
of Powers) Act, 1971. title.

2. In this Act, "Proclamation" means the Proclamation issued on the Definition.
27th day of March, 1971, under article 356 of the Constitution, by the
President, and published with the notification of the Government of
India in the Ministry of Home Affairs No. G.S.R. 457 of the said date.

3. (1) The power of the Legislature of the State of Mysore to make Confer-
laws, which has been declared by the Proclamation to be exercisable by ment on
or under the authority of Parliament, is hereby conferred on the President. the Presi-
dent of
the
power of
the State
Legis-
lature to
make
laws.

(2) In the exercise of the said power, the President may, from time
to time, whether Parliament is or is not in session, enact, as a President's
Act a Bill containing such provisions as he considers necessary:

Provided that before enacting any such Act, the President shall,
whenever he considers it practicable to do so, consult a Committee consti-
tuted for the purpose, consisting of forty members of the House of
the People nominated by the Speaker and twenty members of the
Council of States nominated by the Chairman.

(3) Every Act enacted by the President under sub-section (2) shall, as
soon as may be after enactment, be laid before each House of Parliament.

(4) Either House of Parliament may, by resolution, passed within thirty days from the date on which the Act has been laid before it under sub-section (3), which period may be comprised in one session or in two successive sessions, direct any modifications to be made in the Act and if the modifications are agreed to by the other House of Parliament during the session in which the Act has been so laid before it or the session succeeding, such modifications shall be given effect to by the President by enacting an amending Act under sub-section (2):

Provided that nothing in this sub-section shall affect the validity of the Act or of any action taken thereunder before it is so amended.